

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

Item No.203 - CP(IB)/90(AHM)2022  
Item No.204 – IA 890 of 2022

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Giant Stride Capital MU Ltd  
(Formerly Known as AMIF Ltd)  
V/s  
Shah Alloys Ltd

.....Applicant

.....Respondent

**Order delivered on 13/03/2023**

**Coram:**

Dr. Madan B Gosavi, Hon'ble Member(J)  
Ajai Das Mehrotra, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Mihir Thakore, Sr. Adv. a.w Mr. Nirag Pathak, Adv.  
For the Respondent : Mr. Navin Pahwa, Sr. Adv. a.w Ms. Natasha Shah, Adv.

**ORDER**

Learned Senior Counsel for the Financial Creditor appeared. Learned Counsel for the Corporate Debtor appeared. Learned Senior Counsel for the Financial Creditor submitted that matter may be adjourned as there is no urgency to dispose of the matter.

List for further consideration on 10.04.2023

-Sd-

**AJAI DAS MEHROTRA  
MEMBER (TECHNICAL)**

-Sd-

**DR. MADAN B GOSAVI  
MEMBER (JUDICIAL)**